

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 15

C.P.(IB)645/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 22.08.2023

NAME OF THE PARTIES: THE ULTRA OUTDOORS PVT LTD V/S
SMIC HEALTH CARE PVT. LTD.

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

1. None for Operational Creditor.
2. Today matter is listed for appearance of the Operational Creditor or dismissal of the Company Petition.
3. On perusal of the record it is seen that on various dates Operational Creditor was not present and today also none appeared on behalf of the Operational Creditor. It means Operational Creditor is not interested to prosecute the matter.
4. In view of above, C.P.(IB)645/MB/2019 is dismissed for non-prosecution.

5. All the pending IAs/MAs filed in the present Company Petition shall also stand disposed of, having become infructuous.
6. File be closed and consigned to record.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna